

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH AT MUMBAI**

**COMPANY SCHEME PETITION NO.  
1130 OF 2017**

In the matter of Companies Act, 2013

In the matter of Scheme of  
Amalgamation of Windermere  
Properties Private Limited And  
Haddock Properties Private Limited  
And Grandeur Properties Private  
Limited And Winchester Properties  
Private Limited And Pentagram  
Properties Private Limited ('Transferor  
Companies') with Housing  
Development Finance Corporation  
Limited ('Transferee Company')

In the matter of Sections 230 to 232  
of the Companies Act, 2013 ('Act').

Housing Development Finance Corporation Limited	)
A Company incorporated under the	)
Companies Act, 1956 and having its	)
Registered Office at Ramon House,	)
H. T. Parekh Marg, 169, Backbay Reclamation,	)
Churchgate, Mumbai – 400 020	)
CIN: L70100MH1977PLCO19916	) ..Transferee Company

Order delivered on January 24, 2018

**Coram:**

B.S.V. Prakash Kumar, Hon'ble Member (J)  
Shri. V. Nallasenapathy, Hon'ble Member (T)

**For the Petitioner:** Mr. Swapnil Gupte i/b Argus Partners.

**Per:** V. Nallasenapathy, Member (T).



**ORDER**

1. Petition admitted.
2. Petition fixed for hearing and final disposal on 21<sup>st</sup> February, 2018.
3. Learned Counsel for the Petitioner Company states that in pursuance of the directions contained in Order dated 15<sup>th</sup> November, 2017, passed by the National Law Company Tribunal, Mumbai Bench ('Tribunal') in Company Scheme Application No. 977 of 2017, notices have been served upon all the Regulatory Authorities namely (i) concerned Income Tax Authorities with in whose jurisdiction the Petitioner Company's assessments are made, (ii) the Regional Director, Western Region, Mumbai, (iii) Registrar of Companies, (iv) the Securities and Exchange Board of India, (v) the National Stock Exchange, (vi) the Bombay Stock Exchange, (vii) the National Housing Bank and (viii) the Insurance Regulatory and Development Authority of India as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
4. The Learned Counsel for the Petitioner Company further submits that the Company Scheme Petition is filed in consonance with section 230 to 232 and other applicable provisions of the Companies Act, 2013.
5. At least ten (10) days before the date fixed for hearing, the Petitioner Company to publish the notice of hearing of Petition in two local newspaper viz. "Free Press Journal", in English language and translation thereof in "Navshakti", in Marathi language, both having circulation in Mumbai as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner Company to file an affidavit of service regarding the directions given by the Tribunal and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

  
Sd/-

V. Nallasenapathy, Member (T)

  
Sd/-

B.S.V. Prakash Kumar, Member (J)